

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 01<sup>st</sup> MAY, 2024, 10:30 A.M.

CP (IB) No.29/CB/2023, IA (IB) No. 129/CB/2024

IA (IB) No. 130/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj  
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Indusind Bank Ltd. -Vs- Siddhi Agro Foods Pvt. Ltd.
Under Section	7 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)

Mr. Subham Agrawal, Adv.

For Respondent (s)

**ORDER****IA (IB) No. 129/CB/2024:**

This is an application filed under Rule 11 of the NCLT Rules, 2016 for urgent listing of IA (IB) No. 130/CB/2024. IA (IB) No. 130/CB/2024, is taken on Board today. Accordingly, IA (IB) No. 129/CB/2024, is Allowed and disposed of.

**IA (IB) No. 130/CB/2024:**

This is an application filed for rectification of the clerical error crept in the order dated 03.04.2024. In para 25 of the order, it is typed, the name of Corporate Debtor as "Grand Auto Udyog Private Limited", instead of "Sidhi Agro Foods Pvt. Ltd." In these circumstances, it is ordered to delete the name Grand Auto Udyog Private Limited and insert the name of Corporate Debtor "Sidhi Agro Foods Pvt. Ltd." Further, Registry is directed to carry out the amendment in the original order and upload the corrected order in the DMS Portal. Thus, this application is Allowed.

Sd

**Kaushalendra Kumar Singh**  
Member (Technical)

Sd

**P. Mohan Raj**  
Member (Judicial)